

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/656/(IB)/CB/2017  
NAME OF THE PETITIONER(S) : KAMACHI INDUSTRIES LTD  
NAME OF THE RESPONDENT(S) : GEETHA SAI ENERGY PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Preethi - S. Ansu for Rajagopal & Raghunathan Advocates	Counsel for Petitioner	Preethi
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**ORDER**

Counsel for the Applicant present. As seen from the order dated 28.11.2017, the direction was given to the Applicant for sending private notice along with the copy of the petition to the Registered Office address of the Corporate Debtor, pursuant to which notice was sent on 29.11.2017; copy of the notice and postal receipt are placed on record. However, the notice is returned with note "no such addressee". In the circumstances, the Applicant is directed to serve the Respondent by substituted service by publishing notice in the newspapers one in English and other in vernacular having wide circulation in the area where the registered office of the Company is situated and file proof of the same by next date of hearing. Put up on **05.01.2018 at 10.30 A.M.**

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MEMBER (JUDICIAL)

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